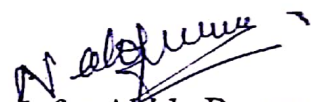


FIR No. 282/19
PS: Kotwali
State Vs. Lallan

Present: Fresh bail application received. Be checked and registered.
Sh. K.P.Singh, Ld. Addl. PP for State.
Sh. Nagender Singh, Ld. Counsel for accused-applicant
Lallan.

This is an application for grant of regular bail in case FIR
NO.282/19 on behalf of accused Lallan.

After arguing for sometime, Ld. Counsel seeks leave to
withdraw the present application for grant of regular bail, therefore, the
bail **application is dismissed as withdrdawn.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 21/10
PS:Sadar Bazar
State Vs. Sanjay Prakash


30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Ashok Kumar, Ld. Counsel for accused-applicant.

Ld. Counsel submits that the prescription in terms of previous order is available with him and shall be filed at the Facilitation Counter today itself.

For consideration, put up on **02.06.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 187/19
PS:Sadar Bazar
State Vs. Wasim Akram
30.05.2020

Fresh bail application received. Be checked and registered.

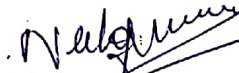
Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Smt.Mumtaz appears and submits that she is the friend of the family of the accused and that Ld. Counsel is on way to court.

This is third bail application for grant of interim bail on behalf of accused-applicant Wasim Akram.

Pass over is being sought on behalf of the accused-applicant.


Put up at 12:00 noon.


(Neelofer Abida Ferveen)
ASJ (Central)THC/Delhi
30.05.2020

At 12:40 p.m.

Ld. Counsel for accused-applicant submits that the accused-applicant has been blessed with a daughter on 23.4.2020 and there is no one to look after his wife and his newly born daughter and the widow mother of the accused-applicant herself is old and ailing and unable to take care of his wife and infant child. When it is put to the Ld. Counsel for the accused-applicant that his previous application for grant of bail ^{is} was dismissed on 18.5.2020 Ld. Counsel submits that previously he was seeking interim bail for 60 days and now he is seeking interim bail for 45 days though on the same ground. At this stage, after arguing for sometime, Ld. Counsel seeks leave to withdraw the present application for interim ^{on the same ground}

bail and therefore, application for grant of interim bail of accused-
applicant is **dismissed as withdrawn.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

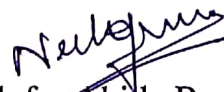
FIR No. 81/2013
PS: Kashmere Gate
State Vs. Nitin Kashyap & Ors.

30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh.R.K. Mishra, Ld. Counsel for accused-applicant Rahul
Sharma.

In terms of last order, put up before Ms.Charu Aggarwal, Ld.
ASJ, Central, Delhi for hearing today at 2 p.m.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020


FIR No. 260/16
PS: DBG Road
State Vs. Vicky

30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.
Ld. Counsel for accused-applicant.

IO has filed the reply however, there is no report regarding previous involvement, if any. It emerges that intimation was not sent to Jail Superintendent for filing of conduct and custody certificate. Report be called for from the Jail Superintendent also in respect of period of custody and conduct of the accused-applicant in custody as also from the IO in respect of the previous involvement, if any.

For report, put up on **03.06.2020** as per request of Ld. Counsel.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 84/20

PS: Nabi Karim

State Vs. Anuj Kumar

30.05.2020


Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Rajat Sang Sharma, Ld. Counsel for accused-applicant.

Reply is filed.

Ld. APP submits that case pertains to commission of offence u/s 376 IPC and directions were issued for service of the prosecutrix and that the IO has verified that the prosecutrix has tested positive Covid-19 and has been undergoing period of quarantine.

For arguments, put up on **15.06.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 36/18
PS:Crime Branch
State Vs. Kuwar Singh

30.05.2020


Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. V.K. Singh, Ld. Counsel for the accused-applicant.

Reply is filed.

Ld. Counsel submits that the Ld. Main counsel is in personal difficulty today as his mother has unfortunately passed away.

As per request, put up on **15.06.2020 for arguments.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 580/14
PS:Pahar Ganj
State Vs. Manoj & Ors. (Ekant Bansal)

30.05.2020

Fresh bail application received. Be checked and registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. M.B.Harikant, Ld. Counsel for accused-applicant Ekant Bansal.

This is an application for grant of interim bail on behalf of accused Ekant Bansal in case FIR No.580/14.


It is put to the Ld. Counsel for accused that interim bail is sought on what ground at which Ld. Counsel submits that the minor children of the accused-applicant are suffering from fever and there is no one to look after the minor children of the accused-applicant who are living in a rented accommodation with the wife of the accused-applicant. Ld. Counsel submits that the mother being an illiterate person is not in a position to take the minor children to the hospital for treatment. Ld. Counsel further clarifies that the accused-applicant has three children and it is the youngest who is unwell when it is put to the Ld. Counsel that there is no such documents annexed with the application regarding ailment, Ld. Counsel submits that wife of the accused-applicant being an illiterate person is not in a position to take the children to the hospital.

Ld. APP on the other hand submits that accused-applicant earlier has jumped bail and misused the concession and is a flight risk and



there are no documents of ailment annexed with the application.

Interim bail can ^{not}~~only~~ be granted only under exceptional circumstances in cases of extreme exigencies where personal presence of the accused-applicant is indispensable. Such is not the case in hand. Though it is alleged in the application that wife of the accused-applicant is suffering from multiple ailments however in the course of arguments in the court, it is submitted that it is the youngest minor child of the accused-applicant who is unwell and is to be taken for treatment and could not be taken for treatment as his wife is illiterate, thereby raising inconsistent stands. Further the parents of the accused-applicant are also there in the family to take care of the minor children of the accused-applicant. Accused-applicant on earlier occasion has misused the concession of bail. Therefore, no ground is made out to grant interim bail to the accused Ekant Bansal. **The present application for grant of interim bail on behalf of accused Ekant Bansal is accordingly dismissed.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 144/19
PS:Jama Masjid
State Vs. Rahul
30.05.2020

Fresh bail application received. Be checked and registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

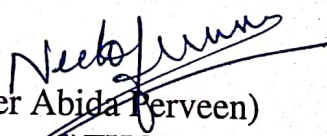
Sh. Pradeep Kumar, Ld. Counsel for accused-applicant Rahul.

This is an application for grant of interim bail on behalf of the accused Rahul in case FIR NO.144/19.

When it is put to the Ld. Counsel that interim bail is sought on what ground, Ld. Counsel submits that interim bail application is filed on ground of illness of mother of the accused-applicant. When it is put to the Ld. Counsel whether the father of the accused-applicant is alive, Ld. Counsel submits that father of the accused-applicant is alive however he is also unwell. On further query by the court, Ld. Counsel submits that the unmarried sister of the accused-applicant lives with the parents of the accused-applicant however, the accused-applicant is the only earning member of the family.

Reply is filed.

At this stage, after arguing for sometime, Ld. Counsel seeks leave to withdraw the present application for interim bail submitting that today the requisite documents are not available with him and that he shall prefer a better application along with relevant documents as and when made available. **The present bail application is accordingly dismissed as withdrawn.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 32/19

PS: Crime Branch

State Vs. Dhir Singh

30.05.2020


Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Mahesh Kumar Patel, Ld. Counsel for accused-applicant.

Ld. Counsel submits that interim bail for 45 days is being sought for accused Dhir Singh in case FIR No. 32/19, u/s 399/402/379/411/34 IPC & 25/54/59 Arms Act as per the guidelines laid down by the High Powered Committee of Hon'ble the High Court of Delhi from time to time and that the co-accused with previous involvement has already been granted interim bail as per the guidelines laid down by the High Powered Committee of Hon'ble the High Court of Delhi and that the accused-applicant has clean antecedents.

Ld. APP submits that he has received the reply of the IO on whatsapp however, report in respect of the previous involvement is not received. Let the reply be filed on record. Report on previous involvement, if any, be also filed. Custody certificate be called from the Jail Superintendent alongwith conduct report.

For report and consideration, put up on **01.06.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
30.05.2020

FIR No. 172/16
PS:Pahar Ganj
State Vs. Shahdat Ali

30.05.2020

Fresh bail application received. Be checked and registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

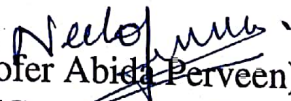
Sh.Udit Gupta, Ld. Counsel for accused-applicant.

This is an application for grant of interim bail on behalf of the accused Shahdat Ali in case FIR No.172/16.

Ld. Counsel for the accused-applicant submits that accused-applicant is in custody since 21.03.2016 and has clean antecedents and his case is covered under the guidelines issued on 18.05.2020 by the High Powered Committee for release of UTPs in order to decongest prisons.

Ld. APP seeks some time to verify the antecedents of the accused-applicant. Custody certificate be called from Jail Superintendent along with conduct report. IO to file previous involvement, if any along with status.

For report and consideration, put up on **04.06.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 160/19

PS:EOW

State Vs. Dharmendra Kumar

30.05.2020

Fresh bail application received. Be checked and registered.


Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused-applicant.

This is an application for grant of interim bail on behalf of the accused Dharmendra Kumar in case FIR No.160/19.

Case pertains to commission of offences u/s 406/420/120 B IPC, and interim bail is being sought as per guidelines laid down by the High Powered Committee of Hon'ble High Court of Delhi in order to decongest jail in Delhi. Previous involvement Report along with status be filed on or before the next date of hearing.

For reply and consideration, put up on **03.06.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 118/16
PS:Crime Branch
State Vs. Okapala James
30.05.2020

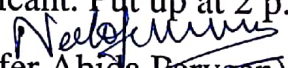
Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for the accused-applicant.

Present case FIR pertains to the commission of offence ^{to} ~~of~~ _{under} NDPS Act and the only ground raised for interim bail is outbreak of Coronavirus inside the Rohini Jail Compound.

It emerges that the matter was heard on the last date of hearing through videoconferencing however for today, there is no such intimation received from the Co-ordinator of taking up the hearing through videoconferencing in this matter. There is no appearance on behalf of the accused-applicant.

Be awaited for the accused-applicant. Put up at 2 p.m.

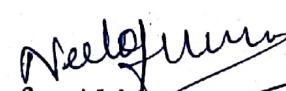

(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
30.05.2020

At 2:15 p.m.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for the accused-applicant.

As there is no representation in the application despite pass over, **application is therefore dismissed in default.**


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
30.05.2020

FIR No. 330/15
PS:Pahar Ganj
State Vs. Umesh Kumar Patel
30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Ld. Counsel for accused-applicant Umesh Kumar Patel (through videoconferencing).

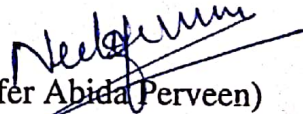
Hearing has been conducted through videoconferencing.

This is an application for grant of interim bail on behalf of accused Umesh Kumar Patel in case FIR NO.330/2015, P.S.Pahar Ganj, u/s 302 IPC.

Ld. Counsel for accused-applicant submits that though this application was filed prior to the issuance of the guidelines dated 18.05.2020 issued by the High Powered Committee of Hon'ble the High Court of Delhi for release of UTPs in order to decongest the jails, however, the case of the accused-applicant fulfills all the criterion laid down under the guidelines dated 18.05.2020 as the accused-applicant is in custody since 27.05.2015 and has clean antecedents.

IO has filed report that as per available record, there is no previous criminal involvement of accused Umesh Kumar Patel. In terms of the guidelines, custody certificate and conduct report is also required from the Jail Superintendent in respect of the accused-applicant. Custody certificate and conduct report in respect of accused Umesh Kumar Patel be called from Jail Superintendent concerned.

Report and ^{ag}
For consideration, put up on 02.06.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 264/18
PS: Nabi Karim
State Vs. Arjun
30.05.2020

Fresh bail application received. Be checked and registered.

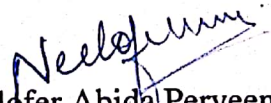
Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh.Naveen Gaur, Ld. Counsel for accused-applicant.

This is an application for grant of regular bail on behalf of accused Arjun in case FIR No.264/18. Ld. Counsel for accused-applicant submits that the co-accused have already been granted bail and this is the first bail application filed on behalf of the accused-applicant. When it is put to Ld. Counsel that today there are two bail applications in two separate FIRs listed before this court and whether the accused-applicant besides these two cases is involved in other cases also Ld. Counsel submits that it is not denied that the accused-applicant is involved in several other cases besides the two in which bail applications have been filed. Ld. Counsel for accused-applicant submits that the injured has since been examined and has failed to identify the accused-applicant as one of the offenders and infact the accused identified by the injured in the court have already been granted bail.

Ld. APP seeks some time to file reply. List of previous involvement with status be also filed.

For reply and arguments, put up on **06.06.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 43/18
PS: Sadar Bazar
State Vs. Ravi Kohli

30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Ld. Counsel for accused-applicant (through videoconferencing).

Hearing has been conducted through videoconferencing.

This application for grant of interim bail is filed invoking the criterion laid down under the guidelines issued on 18.05.2020 by the High Powered Committee of Hon'ble the High Court of Delhi for release of UTPs in order to decongest the prisons in Delhi.

Report from the Jail Superintendent as well as IO was called for vide order dated 27.05.2020 however, no report is received either from the IO or from the Jail Superintendent.

Report be called for again from the IO in respect of previous involvement, if any, of the accused-applicant. Custody certificate and conduct report be also called for from the Jail Superintendent in respect of accused Ravi Kohli.

For report and consideration, put up on **03.06.2020**.

Copy of order be forwarded to the Ld. Counsel on e-mail by the Co-ordinator.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi

30.05.2020

FIR No. 62/19

PS:Sadar Bazar

State Vs. Mohd. Afaque


30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for the accused-applicant.


Prosecutrix appears and submits that her brother was threatened and intimidated at the behest of the accused-applicant after the registration of the present case FIR during the pendency of the present proceedings after she had appeared for her deposition in court. It emerges that the matter was heard on the last date of hearing through videoconferencing however for today, there is no such intimation received from the Co-ordinator of taking up the hearing through videoconferencing in this matter. There is no appearance on behalf of the accused-applicant.

I have gone through the contents of the application. Interim bail for a period of 6 weeks is being sought on the ground that real maternal uncle of the accused-applicant has passed ^{away} on 18.05.2020 and the accused-applicant wants to attend the subsequent rituals attending the death of his maternal uncle. Be awaited. Put up at 2 p.m.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

At 2 p.m.

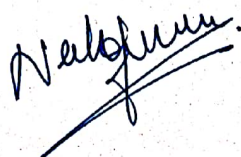
Present: Sh. K.P.Singh, Ld. Addl. PP for State.
Sh. Amit Kumar, Ld. Counsel for the accused-applicant
(through videoconferencing).
Prosecutrix in person.
Hearing conducted through videoconferencing.
Arguments heard. For orders put up at 4 p.m.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

AT 4 p.m.


This is an application for grant of interim bail of six months on behalf of accused Mohd. Afaqua in case FIR No.62/2019, u/s 354/376/506 IPC and 4 and 8 of the POCSO Act.

Interim bail for a period of 6 weeks is being sought on the ground that real maternal uncle of the accused-applicant has passed away on 18.05.2020 and the accused-applicant wants to attend the subsequent rituals attending the death of his maternal uncle. Interim bail can only be granted only under exceptional circumstances in cases of extreme exigencies where personal presence of the accused-applicant is indispensable. The other family members of the accused-applicant are capable of performing all the rites and rituals attending the death of the maternal uncle of the accused-applicant and the presence of the accused-applicant is not absolutely necessary and indispensable for any such ritual. Moreover, the prosecutrix has also expressed apprehension and has already filed complaint in respect of threats received at the



behest of the accused. No ground is made out to grant interim bail to the accused Mohd. Afaq, the present application for grant of interim bail on behalf of accused Mohd. Afaq is dismissed.

Copy of order be forwarded via e-mail through Co-ordinator.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
30.05.2020

FIR No. 348/18
PS: Nabi Karim
State Vs. Himanshu
30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.
Sh. Kamal Deep, Ld. Counsel for applicant-accused (through
videoconferencing).
Hearing has been conducted through videoconferencing.
Reply is filed.

This is second application u/s 439 Cr.P.C for grant of interim
bail on behalf of accused Himanshu in case FIR NO.348/2018.

Accused is in JC since 27.4.2019. Ld. Counsel for the
accused-applicant submits that during custody, accused-applicant has
tested positive for Covid-19 in Rohini Jail and is undergoing treatment in
the jail and is currently lodged in Jail No.10, OPD Barrack, Ward No.1.

Reply is filed.

Ld. APP submits that as the accused-applicant is tested
positive for Covid-19, needs to be quarantine and cannot be released on
interim bail and it has further been clarified by the IO that the accused-
applicant is the resident of Nabi Karim, Pahar Ganj, Delhi and area of Nabi
Karim has been declared hot spot and containment zone of corona virus
and sealed by the authorities and during visit of the house of the accused, it
was found that his house was situated on 3rd floor and area is 23 sq.yds,
having single room and it is not possible and his parents along with two
sisters of the accused-applicant are living in the same premises there social

N. Karim

distancing / isolation is not possible.

A High Powered Committee of Hon'ble the High Court of Delhi constituted by Hon'ble High Court of Delhi for effective implementation of the directions issued by Hon'ble the Supreme Court of India in Suo Moto Petition (Civil) No.1/2020-In Re Contagion of Covid-19 from time to time has adopted resolutions and passed directions with respect to prevention, screening, identification and treatment of prisoners and jail staff and in the minutes of the meeting dated 18.05.2020, it was put before the High Powered Committee that one inmate at Rohini Jail was found positive and shifted to the dedicated hospital the 19 inmates sharing barrack with the said inmate besides jail staff members were tested, out of which 15 inmates and one jail staff were found corona positive and in pursuance thereto isolation wards have been created in each jail for such like cases and the inmates have been separately quarantined and are being provided medication and contact tracing is underway, though all the 15 inmates and jail staff were asymptomatic.

Let report be called from the Jail Superintendent concerned in respect of the health condition of the accused Himanshu and the treatment provided to him and as to whether the accused-applicant is being kept in isolation ward or has been shifted to the dedicated hospital.

For report and consideration, put up on 03.06.2020.

Order to be forwarded on e-mail. *Neelofar*
(Neelofar ~~Abida~~ Perveen)
ASJ (Central)THC/Delhi
30.05.2020

C.C. No. 274/19
PS: Crime Branch
State Vs. Ashok Kumar & Ors.

30.05.2020


Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Naresh Kumar, Ld. Counsel for accused-applicant Ashok Kumar (through videoconferencing).

Hearing has been conducted through videoconferencing.

Ld. Counsel for accused-applicant submits that in order dated 28.05.2020 vide which interim bail of 45 days was granted to accused Ashok Kumar in C.C.No.274/2019, in the ordersheet, FIR Number along with C.C.Number has been mentioned inadvertently and certain sections of the IPC have also been recorded erroneously. However, now the accused-applicant has been released on bail and therefore, the present application has been rendered infructuous and is being withdrawn. The present application is **dismissed as withdrawn**.

Copy of order be forwarded to the Ld. Counsel on e-mail by the Co-ordinator.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 44/19
PS:Kashmere Gate
State Vs. Ishtiaq Ali

30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.


Sh. Rohit Kataria, Ld. Counsel for accused-applicant.

Ld. Counsel submits that the present application for grant of interim bail is moved only in terms of guidelines issued by the High Powered Committee laying down the criteria for release of UTPs for decongesting the jail in Delhi, accused-applicant being a senior citizen is entitled to consideration under the guidelines.

Documents in respect of Aadhar card and voter ID card are filed along with application. Report of IO is received to the effect that the documents could not be verified due to shortage of time.

Report be filed on or before next date of hearing.

For report and consideration, put up on **02.06.2020**.


(Neelofer Apida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 113/2019
PS: Sadar Bazar
State Vs. Vineet Kumar

30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Chandan Lal, Ld. Counsel for accused-applicant (through videoconferencing).

Hearing has been conducted through videoconferencing.

This is an application u/s 439 Cr.P.C for grant of bail on behalf of accused Vineet Kumar in case FIR NO.113/2019.

Adjournment is being sought on behalf of Ld. Counsel for accused-applicant on the ground that due to some personal urgency, he has now come out of his house and file is not readily available with him.

IO has filed clarification in respect of previous involvement.

For arguments, put up on **08.06.2020**.

Copy be forwarded on Email. ^{sa}

Neelofer
(Neelofer Abrida Perveen)

ASJ (Central)THC/Delhi

30.05.2020

FIR No. 176/19

PS:Pahar Ganj

State Vs. Bhagat Ram

30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Ld. Counsel for accused-applicant Bhagat Ram (through videoconferencing).

Hearing has been conducted through videoconferencing.

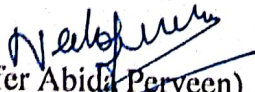
This is an application for grant of interim bail on behalf of accused Bhagat Ram in case FIR No.176/19.

Ld. Counsel for accused-applicant submits that the case of the accused-applicant is covered under the criteria ^{laid down by SC} ~~issued~~ under the guidelines of the High Powered Committee of Hon'ble the High Court of Delhi dated 18.5.2020, as the accused-applicant is a senior citizen above 65 years of age, however as the guidelines in respect of senior citizens ^{SC} ~~have~~ involved in FIRs pertaining to offences u/s 302 IPC were issued on 18.5.2020, the requisite documents pertaining to age proof were not filed along with the application. Ld. Counsel further submits that the accused-applicant is suffering from various ailments and report was called for from the Jail authorities.

The medical status report in respect of the accused-applicant is received. Ld. Counsel seeks sometime to place on record age proof documents. Documents may be filed within two days with advance copy served upon the prosecution for verification.

For report and consideration, put up on **04.06.2020**.

Copy of order be forwarded to the Ld. Counsel on e-mail by the Co-ordinator.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
30.05.2020

FIR No. 27/2020
PS:Nabi Karim
State Vs. Ankit
30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Jitender Kumar, Ld. Counsel for accused-applicant
(through videoconferencing).

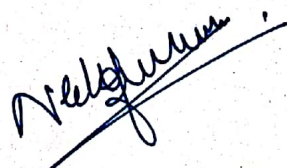
Hearing has been conducted through videoconferencing.

This is an application for grant of regular bail on behalf of
accused Ankit in case FIR No.27/2020.

Ld. Counsel for the accused-applicant submits that the
accused-applicant is a young boy of 21 years of age with clean antecedents
and falsely implicated in the present case. That accused-applicant is the
only earning hand in the family and due to the Covid-19 situation, family
of the accused-applicant is on the verge of starvation. That chargesheet is
filed and no recoveries remain to be effected.

Ld. APP submits that accused-applicant along with co-
accused had given beatings to the complainant and stolen the mobile phone
of the complainant which was subsequently recovered on the disclosure
made by the co-accused and that the accused refused to participate in the
TIP proceedings.


Taking into consideration that the accused-applicant is a
young boy only 21 years of age and has clean antecedents and as
chargesheet has already been filed, no purpose is to be served by keeping
the accused-applicant incarcerated in the company of hardened criminals,



the application for grant of regular bail is therefore allowed. **Accused Ankit is ordered to be released on bail in case FIR NO.27/2020 upon furnishing personal bond with two sureties in the sum of Rs.25,000/- each to the satisfaction of the Ld. Duty M.M** subject to the conditions that he shall not threaten or intimidate the witnesses or tamper with the evidence in any other manner and shall not delay the trial or interfere with the trial in any other manner and shall remain present on each and every date of hearing and that he shall not change his address or his mobile phone number without prior intimation to the IO concerned. The sureties shall also not change their mobile phone numbers or their address without prior intimation to the IO concerned. The accused and sureties shall mention their mobile phone numbers besides their addresses in the bonds.

The accused shall get his presence marked at local police station on every Sunday of the week, before SHO, PS Nabi Karim.

Copy of the order be forwarded via e-mail through Coordinator.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 95/17
PS: Nabi Karim
State Vs. Sonu


30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. R.D.Dubey, Ld. Counsel for complainant.

Ld. Counsel for prosecutrix submits that the matter is at the stage of final arguments that three previous regular bail application have already been dismissed. Moreover, the prosecutrix has been threatened at the instance of the accused during the pendency of the present case FIR.

Ld. APP submits that the only ground raised for grant of interim bail is in accordance with the guidelines issued by the High Powered Committee of Hon;ble the High court of Delhi on 18.05.2020 however, the case of the applicant is not covered under the said guidelines for grant of interim bail as offences u/s 376 IPC and 4 & 6 of POCSO Act along with other categories of offences had been excluded and had been kept out of the purview of guidelines issued from time to time. There is no appearance on behalf of the accused-applicant. Be awaited. Put up at 2 p.m.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

At 2:30 p.m.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Hari Kishan, Ld. Counsel for accused-applicant Sonu
(through videoconferencing).

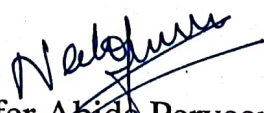
Hearing has been conducted through videoconferencing.

Ld. Counsel for accused-applicant submits that the present interim bail application is filed on the ground of illness of mother of the accused-applicant and the medical record is annexed along with and that besides the mother, it is only the old and ailing father of the accused-applicant and one younger brother, who is minor and both are not in a position either to manage funds or to provide for the necessary care and attention as mother of the accused-applicant has to undergo bypass surgery as also surgical procedure for treatment of problem in the knees.

As the documents annexed with the application received on e-mail are not entirely legible, it is directed that the originals of the documents be handed over to the IO concerned for verification. Report in respect of family status be also filed. Copy of order to be supplied to the Prosecutrix through IO for **06.06.2020**.

For report and consideration, put up on 06.06.2020.

Copy of the order be forwarded via e-mail through Coordinator.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 47/2019
PS: Crime Branch
State Vs. Munish Gautam

30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Deepak Ghai, Ld. Counsel for accused-applicant.

This is an application under Section 439 CrPC for grant of interim bail in case FIR No. 47/2019 on behalf of accused Munish Gautam.


Reply is filed.

Ld. Counsel for the accused-applicant submits that family of the accused-applicant consisting of his wife who hails from the North East and minor son is on the verge of penury and that the funds for everyday expenses also cannot be accessed by them as the money is to be withdrawn from his bank account by the accused-applicant, that accused-applicant earlier also was released on interim bail and had surrendered in terms thereof.

Family status of the accused-applicant also finds verified. The accused-applicant holds account with the ICICI Bank, Delhi University Branch. Taking into consideration, the totality of the facts and circumstances in order to enable the accused-applicant to withdraw money from his bank account and to make provision for the sustenance of his family, **two days interim bail is granted to accused-applicant Munish Gautam in the present case FIR NO.47/19 upon furnishing personal**

Munish

bond in the sum of Rs.50,000/- to the satisfaction of the jail superintendent concerned and subject to the condition that accused-applicant shall mention his mobile phone number and mobile phone number of his wife in the bond and shall ensure that both the mobile phone numbers remained^{NA} activated with location shared with the IO during the period of the interim bail.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 199/09

PS:Kashmere Gate

State Vs. Gaurav Chauhan & Ors.

30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

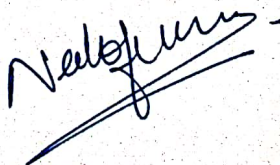
Sh. Anupam Sharma, Ld. Counsel for accused-applicant
(through videoconferencing).

Hearing has been conducted through videoconferencing.

This is an application for grant of regular bail on behalf of
accused Ankur in case FIR No.199/2009.

Reply is filed.

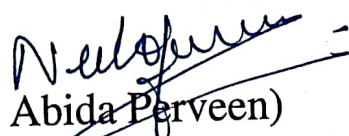
Ld. Counsel for accused-applicant submits that the accused-applicant is in custody for last 11 years and on previous occasions has been granted interim bails and has not misused the concession ever. Ld. Counsel further submits that this is not his first application for grant of regular bail and on previous occasions, his applications for regular bail have been dismissed by the Ld. Regular Court however the bail orders have not been filed along with the present application as the same were not readily available. Ld. Counsel has drawn the attention of the court to Para No.8 of the application and submits that the trial was directed to be concluded expeditiously. When it is put to the Ld. Counsel for accused that what is the present status of the trial, Ld. Counsel submits that the trial now stands concluded and matter posted for final arguments and that infact arguments on behalf of accused-applicant stand already addressed.



At this stage, Ld. Counsel for accused-applicant submits that he seeks to rely upon certain judicial pronouncement.

Judicial pronouncements, if any, may be forwarded on e-mail to the designated Co-ordinator.

For further consideration, put up on **05.06.2020**.


(Neelofer Abida Parveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 05/14
PS:Special Cell
State Vs. Mohd. Kurban

30.05.2020

Fresh bail application received on e-mail.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Suraj Prakash, Ld. Counsel for accused-applicant Mohd. Kurban (through videoconferencing).

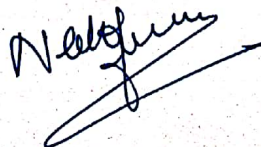
Hearing has been conducted through videoconferencing.

This is an application for grant of regular bail on behalf of accused Mohd. Kurban in case FIR No.05/14.

Ld. Counsel for accused-applicant submits that the accused-applicant is running in JC for the last six years and is innocent, falsely implicated in the present case and that no recovery is effected from him, having clean antecedents. That directions were issued several times for expediting the trial and the trial is yet to be concluded.


Ld. APP on the other hand submits that the case pertains to recovery of commercial quantity of contraband and the accused-applicant is infact kingpin who had supplied the contraband recovered from the possession of the co-accused in Jharkhand for further supply in Delhi and the co-accused is the carrier but the accused-applicant is the trafficker and the prosecution had credible evidence to demonstrate that infact it is the accused-applicant who is trafficking in contraband.

Arguments heard.



Though no recovery is alleged to have been effected from possession of the accused-applicant, however accused-applicant is alleged to be the source of the commercial quantity of the contraband recovered from the possession of the co-accused and is alleged to be running the trafficking racket and the prosecution relies upon intercepted calls made to the co-accused apprehended with the contraband in respect of the contraband. The trial is now at its fag end and the last witness cited in prosecution evidence is under cross examination. In such facts and circumstances, no ground is made out to grant regular bail to accused Mohd. Kurban in FIR NO.05/14. **The present application for grant of regular bail to accused Mohd. Kurban in FIR NO.05/14 is dismissed.**

Copy of order be forwarded via e-mail through Co-ordinator.


(Neelofer Abida Berveen)
ASJ (Central) THC/Delhi
30.05.2020

FIR No. 48/15
PS:Nabi Karim
State Vs. Krishan

30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.


Sh. Deepak Sharma, Ld. Counsel for accused-applicant.

This is second application for grant of interim bail for 45 days on behalf of accused Krishan in case FIR NO.48/15.

When it is put to the Ld. Counsel as to interim bail is sought on what ground Ld. Counsel submits that interim bail is sought on the ground that the accused-applicant is only earning male member of the family having wife and three children and there is no one else to look after his wife and children.

Reply is filed. Ld. APP submits that accused has previous involvement in 10 other cases. Ld. Counsel for the accused on the other hand submits that the accused-applicant is running in custody in connection with only 2 criminal cases and is on bail in two other criminal cases though it is alleged by the prosecution that there are 10 cases pending against him.

For orders, put up at 4 p.m.



(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

At 4 p.m.

This is an application for grant of interim bail on behalf of accused

Krishan in case FIR No.48/15.

In the course of arguments, the ground raised has been that the accused-applicant is the only earning member and his wife and minor children are on the verge of starvation due to the prevailing situation arising out of Covid-19 pandemic. However, ⁱⁿ ^{the} application as such, it is primarily the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 that are sought to be invoked. Admittedly, accused-applicant does not have clean antecedents, the ground raised in the course of arguments is not even mentioned anywhere in the application, details of the family members are not even revealed in the application, ^{no} ground is made out to grant interim bail to accused Krishan in Case FIR No.48/15. **The present bail application for grant of interim bail to accused Krishan is dismissed.** ^{therefore}


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 227/20

PS: Kotwali

State Vs. Balbir Singh

30.05.2020

Fresh bail application received. Be checked and registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

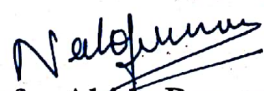
None for accused-applicant.

This is an application u/s 438 Cr.P.C for grant of anticipatory bail on behalf of the accused-applicant Balbir Singh.

Reply is filed. As per the reply filed by the IO, case FIR NO.227/20, U/s 376/506 IPC, PS Kotwali has been registered against Ravinder, the son of the accused-applicant on 20.05.2020 on the statement of the complainant and that raid was conducted at the residence of the applicant but the accused son of the applicant was found ^{to have} absconded and is evading arrest and that the applicant being the father of the accused Ravinder in case FIR NO.227/20 was called to the police station to enquire about the whereabouts of Ravinder and was not detained in connection with any case FIR registered against him.

Ld. APP submits that no FIR is registered till date against the accused-applicant and presence of the accused-applicant is not required by the police in connection with any criminal case.

There is no appearance for the accused-applicant, be awaited.


(Neelofer ~~Abida~~ Perveen)
ASJ (Central)THC/Delhi
30.05.2020

At 2 p.m.

Present: Sh. K.P. Singh, Ld. APP for State.

Sh. Kameshwar Mishra, Ld. Counsel for accused-applicant
(through videoconferencing).

Ld. Counsel for the accused-applicant submits that as the accused-applicant is not required in connection with any criminal case registered against him and was called only to the police station to enquire about whereabouts of his son, who is an accused in a criminal, ^{Case no.} the present application for grant of anticipatory bail may be disposed of as not pressed in view of the reply filed, ^A Accordingly, the present application for anticipatory bail is disposed of as not pressed ^{is} ~~for~~.

Copy of order be forwarded via e-mail through Co-ordinator.

Neelofer
(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
30.05.2020

FIR No. 48/15
PS: Nabi Karim
State Vs. Dharmender

30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.


Sh. Deepak Sharma, Ld. Counsel for accused-applicant.

This is second application for grant of interim bail for 45 days on behalf of accused Dharmender in case FIR NO.48/15.

When it is put to the Ld. Counsel as to interim bail is sought on what ground Ld. Counsel submits that interim bail is sought on the ground that the accused-applicant is only earning male member of the family having wife and three children and there is no one else to look after his wife and children.

Reply is filed. Ld. APP submits that accused has previous involvement in 29 other cases. Ld. Counsel for the accused on the other hand submits that the accused-applicant is running in custody in connection with only 3 criminal cases and is on bail in two other criminal cases though it is alleged by the prosecution that there are 29 cases pending against him.

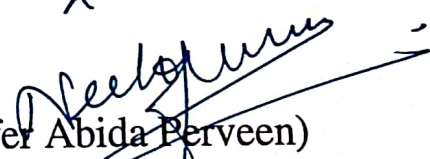
For orders, put up at 4 p.m.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
30.05.2020

At 4 p.m.

This is an application for grant of interim bail on behalf of accused Dharmender in case FIR No.48/15.

In the course of arguments, the ground raised has been that the accused-applicant is the only earning member and his wife and minor children are on the verge of starvation due to the prevailing situation arising out of Covid-19 pandemic. However, ^{in no} the application as such, it is primarily the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 that are sought to be invoked. Admittedly, accused-applicant does not have clean antecedents, the ground raised in the course of arguments is not even mentioned anywhere in the application, ^{no} details of the family members are not even revealed in the application. ^{no} No ground is made out to grant interim bail to accused Dharmender in Case FIR No.48/15. The present ^{no} ~~bail~~ application for grant of interim bail to accused Dharmender is ^{therefore no} dismissed.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

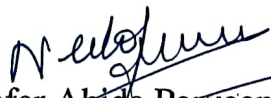
FIR No. 169/19
PS: Chandni mahal
State Vs. Adil Hussain.

30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused-applicant.

None appeared on behalf of the accused on 27.05.2020. On 11.05.2020, time was sought on behalf of the accused-applicant for filing of the orders in the previous bail applications of the accused-applicant. The requisite steps have not been taken. Be awaited. Put up at 2 p.m.



(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

At 2:15 p.m.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for the accused-applicant.

As there is no representation in the application despite pass over, **application is therefore dismissed in default.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 243/2018

PS: Nabi Karim

State Vs. Shiva

30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Kamaldeep, Ld. Counsel for accused-applicant (through videoconferencing).

Hearing has been conducted through videoconferencing.

This is an application for grant of interim bail on behalf of accused Shiva in case FIR NO.243/2018, u/s 302/34 IPC.

Ld. Counsel for the accused-applicant submits that accused-applicant is in custody since 9.7.2018 and has clean antecedents and the High Powered Committee of Hon'ble High Court of Delhi on 18.5.2020 has resolved ^{for} ~~that~~ the release of accused in murder cases. That wife of the accused and her minor son are residing all alone without any help from other members of the family as it was a love marriage between them and family has severed all relations. That wife of the accused-applicant is suffering from abdominal pain and has been advised abdominal ultrasound and other tests and that the accused is suffering from major tooth ache and was advised root canal procedure but due to pandemic Covid-19, his treatment has been stopped and is also suffering from hole in his eardrum due to which he is suffering from ear pain and head ache and the treatment of the same also stopped due to Covid-19.

Report from the Jail Superintendent is not received. IO has verified the medical documents in respect of the accused-applicant to the

N. Karim


effect that the wife of the accused-applicant on 21.5.2020 was given medical treatment for a possible case of gastritis and was not admitted in the hospital but was advised further tests and investigation. The wife of the accused-applicant is residing with the parents of the accused-applicant and the copy of the Ration card has been annexed in support thereof.

The copy of the Ration Card reveals²⁴ that there are six family members besides the wife of the accused-applicant. Interim bail can be granted only under exceptional circumstances in cases of extreme exigencies where personal presence of the accused-applicant is indispensable. The wife of the accused-applicant was only attended as an OPD patient for suspected gastritis and prescribed medications and routine tests, there are other family members capable of taking care of the wife of the accused-applicant. As per the report of the doctor, the patient did not report for follow-up. Therefore, this ground of treatment of wife is not substantiated from the verification report. So far as the medical condition of the accused-applicant is concerned, report has not been received from the Jail Superintendent.

Report be called from the Jail Superintendent in respect of medical health condition of the accused-applicant for **09.06.2020**.

For report, put up on **09.06.2020**.

Copy of the order be forwarded via e-mail through Co-ordinator.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 401/17
PS: Nabi Karim
State Vs. Arjun

30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.


Sh.Naveen Gaur, Ld. Counsel for accused-applicant.

Fresh bail application received. Be checked and registered.

This is an application for grant of regular bail on behalf of accused Arjun in case FIR No.401/17.

Ld. Counsel submits that the accused-applicant was earlier released on bail and thereafter was arrested in execution of NBWs issued against him and that NBWs came to be issued as the accused-applicant was taken into custody in connection with another case.

Put up at 2 P.M.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

At 2:20 p.m.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh.Naveen Gaur, Ld. Counsel for accused-applicant.

Reply is filed. Record is perused.

It emerges that the accused-applicant ^{was} granted regular bail vide the order dated 01.06.2016. Applications for exemptions were moved on his behalf for his non-appearance on 01.08.2018, on 29.8.2018, on



25.09.2018 and again on 11.10.2018, all on the ground that the accused-applicant is unwell. Presence of the accused-applicant was exempted on 01.08.2018, 29.8.2018, 25.9.2018 however, taking into consideration the continuance^{ed} absence of the accused-applicant, NBWs were ordered after the rejection of the exemption application on 11.10.2018 which were returned unexecuted with the report that accused has not come home for the last 15 days and father of the accused was not aware of the address / whereabouts of his son. On 06.12.2018, it was brought to the notice of the court, that accused is running in JC in connection with case FIR NO.470/2018.

IO has filed reply seeking rejection of the bail application on the ground that after obtaining bail in the present case FIR, accused-applicant did not appear before the Ld. Trial court and flouted the condition of the bail that he^{was directed} shall not enter the area of PS Nabi Karim and during the period that he had absented himself^{to}, two cases were registered against him I.e. FIR NO.348/2018 dated 12.10.2018 and FIR No.398/2018 dated 27.11.2018, both registered at PS Nabi Karim and subsequently, on 01.12.2018, he was apprehended with a pistol and two live cartridges in the area of PS Model Town and case FIR No.470/2018 was registered against him.

Taking into consideration that the accused-applicant has misused the concession on earlier occasion and has flouted the bail condition and has allegedly committed offences after obtaining bail in the present case, no ground is made out to grant regular bail to accused Arjun

Nabji

in case FIR NO.401/17 The present application of accused Arjun in
case FIR NO.401/17 is dismissed.



(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 48/15
PS:Nabi Karim
State Vs. Ajay @ Nathu

30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Dinesh Sharma, Ld. Counsel for accused-applicant.

This is an application for grant of interim bail on behalf of accused Ajay in case FIR No. 48/15 on the ground of illness of his son. Ld. Counsel for the accused-applicant submits that son of the accused-applicant is suffering from tuberculosis and other ailments for last more than six years and there is no other male member in the family to take care of his minor son and that his condition is deteriorating day by day as is evident from the medical record annexed with the present application. When it is put to the Ld. Counsel for the accused-applicant that the parents of the accused-applicant are residing with the family of the accused-applicant, Ld. Counsel submits that only the mother of the accused-applicant is surviving and residing with the family of the other brother separately of the accused-applicant in custody in the present on a separate floor and not with the family of the accused-applicant and she herself is suffering from various health issues. Ld. Counsel further submits that on several occasions previously, accused-applicant had been granted interim bail for treatment of his son and has not misused the concession even once.

Reply is filed. Ld. APP submits that the accused-applicant was earlier enlarged in the year 2018 on interim bail and in course thereof

Nabi Karim

FIR No. 162/19

PS: Chandni Mahal

State Vs. Sajid

30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Ms.Vaishnavi Maheshwari, Ld. Counsel for accused-applicant
(through videoconferencing).

Prosecutrix in person.

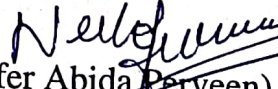
Hearing is conducted through videoconferencing.

Ld. Counsel for accused-applicant submits that the present bail application is infact an application for grant of interim bail on behalf of accused Sajid in case FIR NO.162/2019 on the ground of illness of mother and also on the ground that marriage prospects are being explored for the sister of the accused-applicant. On a query of the court, Ld. Counsel clarified that the accused has 2-3 younger sisters and two younger brothers and the father of the accused is also of old age, not in a position to provide for the entire family.

Prosecutrix appears and submits that infact the accused has 6-7 brothers and two are elder to him.

Reply is filed.

Arguments heard. For orders, put up at **4 p.m.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

At 4 p.m.

Present bail application is preferred on behalf of accused Sajid in case FIR NO.162/2019 u/s 376/506 IPC, P.S.Chandni Mahal.

Interim bail is being sought on the ground that the mother of the



accused-applicant is unwell and two of the younger sisters are of marriageable age and the family is on the look out for the suitable grooms and for arranging the alliance the personal presence of the accused-applicant is essential as all the brothers and sisters of the accused-applicant are younger to the accused-applicant.

Though the ground of illness of the mother has been raised in the course of arguments however no supporting document is annexed along with the application. The contents of the application would reveal that only a passing reference in Para no.10 is made that parents of the accused are poor in the old age and medically unfit. The ground of two sisters being of marriageable age and forging of prospective alliance for them is not even mentioned in the application. Interim bail can ^{NA} only be granted only under exceptional circumstances in cases of extreme exigencies where personal presence of the accused-applicant is indispensable. The extraordinary circumstance is to be pleaded clearly and categorically with documents in support thereof as necessary annexures for verification and consideration of the exigency set up. Vague contentions without concomitant documents are not sufficient for exercise of the extraordinary ^{discretion} ~~discussion~~ of grant of interim bail. No ground is made out to grant interim bail to accused Sajid in the present case. The present application for grant of **interim bail to accused Sajid in case FIR No.162/19 is therefore dismissed.**

Copy to be forwarded on e-mail. ^{na}

Neelofer
(Neelofer Abida Perveen)
ASJ (Central)PHC/Delhi
30.05.2020

FIR No. 59/2020
PS: Nabi Karim
State Vs. Kamal
30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

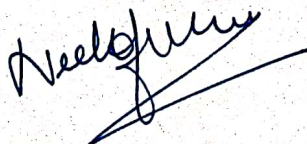
Sh. Vichitra Kumar, Ld. Counsel for accused-applicant Kamal
(through videoconferencing).

Prosecutrix in person.

Hearing has been conducted through videoconferencing.

This is an application for grant of regular bail on behalf of
accused Kamal in case FIR No.59/2020, u/s 376/506 IPC.

Ld. Counsel for accused-applicant submits that the accused-applicant was arrested on 28.01.2020 and is in JC since 29.02.2020. That it is alleged against the accused-applicant that he entered into physical relations with the prosecutrix on the pretext of marriage, that the complainant had interacted with the applicant on the social networking facebook in the year 2018 and they met for the first time on 10.02.2019 at Taramandal and again on 14.02.2019 at Suraj Kund fair and on 5.5.2019, they went to Pahar Ganj where accused established physical intimacy with the complainant and again on 17.08.2019, the complainant and applicant on being asked went to a hotel at Karol Bagh where accused entered into physical relations with her and on 06.09.2019, they went to Manali and that from the very first day of their meeting, applicant had promised to marry her and on the basis of the promise to marry her made physical relations with her and further that their respective families discussed the



possibility of marriage and there has been no contact between them since 28.11.2019 and that prior to 28.11.2019, the accused had threatened to make public the private videos of the complainant and also to kill her and refused to marry her and agreed to marry someone else. That the accused-applicant has clean antecedents and the relationship established between the complainant and the applicant was consensual between two willing adults. That there is an unexplained delay of six months from the last alleged event of physical intimacy and delay of three months from the date when all communications between them came to an end. That infact the accused-applicant had filed the complaint on 19.2.2020 against the complainant that she is blackmailing the applicant and the present FIR is registered against him as a counter blast. That investigation is complete, chargesheet has been filed ^{though ~~is~~} and copy of the same has not been supplied. In the course of arguments, Ld. Counsel for accused-applicant also submitted that the accused-applicant is now married though this fact is not mentioned in the application. That this is the first application for regular bail after the presentation of the chargesheet.

The prosecutrix submitted that the families had also initially agreed however subsequently the accused-applicant refused to marry her and then the family of the accused-applicant also threatened that they will not accept her as their daughter-in-law. That everything was fine so far she was providing for the accused and his family by giving them everything but when she stopped giving him money, then he refused to marry her and family of the accused also backtracked. On a query of the court, the

Nalghum

prosecutrix clarified that she lives at Delhi whereas the accused belongs to Sonapat.

Reply is also filed. Bail application is opposed on the ground that the allegations are serious in nature and that initially when raid was conducted at his house to arrest the accused, he was not found present and was finally arrested on 28.02.2020. On a query of the court, Ld. APP submits that he has verified from the IO that mobile phone of the accused-applicant has not been seized as yet as in the course of investigation, it came to light that the mobile phone of the accused-applicant being used by him during the period of intimacy with the complainant was lost / misplaced and report in this regard was filed by the accused-applicant way back in October 2019, several months before the filing of the present complaint and the IO has placed the IMEI number of the said mobile phone number under surveillance and supplementary chargesheet will be filed as and when same is traced.


I have gone through the contents of the FIR annexed with the application. It is alleged that the prosecutrix came into contact with the accused on facebook in the year 2018 and they became good friends and met for the first time on 10.02.2019 and also on 14.02.2019 and thereafter on 05.05.2019, accused called her to New Delhi Railway Station Metro Station from where they went to a hotel in Pahar Ganj where they have stayed and physical relations were established between them for the first time. On 17.08.2019, again they went to a hotel in Karol Bagh on the asking of the accused, the room was booked in their name and physical

Nalini

relations were established between them. From the very first day that they had met, the accused was asking her to marry him and promised her to marry her and on the pretext of marriage, on several occasions, physical relations were established between them. Discussions were held between the two families in respect of their marriage and thereafter also physical relations were established by the accused between them and now he is refusing to marry her and is in the process of marrying some other girl and there has been no contact between them since 28.11.2019 and prior to this date, accused had threatened to make viral her videos and photos and to shoot her dead.


Ld. Counsel has relied upon the judicial pronouncements I.e. Pramod Suryabhan Pawar v. The State of Maharashtra & Anr., Criminal Appeal NO.1165 of 2019 and Bail application no. 1940/2019 Shekhar Garg @ Shekar v. State decided on 20.08.2019.

Without advertng in any manner to the merits of the prosecution case against the accused-applicant and taking into consideration that it is the own case of the complainant that the families of the accused and the complainant had initiated discussions on the prospects of marriage of the accused and the complainant and subsequently the accused had refused to marry her and also taking into consideration that the present FIR is registered after the accused-applicant had himself filed a complaint against the prosecutrix, as the chargesheet is now filed the further custody of the accused-applicant is not required for the purposes of investigation, in the totality of the facts and circumstances, **the present**



application for grant of regular bail is allowed and accused Kamal in case FIR No.59/2020 is admitted to regular bail upon his furnishing personal bond with two sureties in the sum of Rs.50,000/- each and subject to the condition that he shall deposit his passport with the IO, that he shall not enter the NCT of Delhi till the pendency of the present proceedings except on the dates fixed for hearing in the court in the present case, he shall get his attendance marked before the SHO of the nearest police station Shanti Vihar Colony, Sonapat, Haryana on the first Sunday of every month, accused-applicant shall not make any contact by any mode with the prosecutrix and shall not threaten, intimidate the witnesses in this case in any manner and shall not tamper with the evidence nor interfere with the course of justice in any manner whatsoever and shall scrupulously appear before the court concerned on every date of hearing during pendency of present proceedings. The accused and the sureties shall furnish their mobile phone numbers along with addresses to the IO concerned and shall not change their mobile phone numbers or addresses without prior intimation to the IO till the pendency of the present proceedings.

Copy of the order to be given by the IO to the prosecutrix.


(Neelofer Abida Perveen)
ASJ (Central) TFC/Delhi
30.05.2020

FIR No. 34/19
PS: DBG Road
State Vs. Hemant Jain

30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Ravi Kumar, Ld. Counsel for accused-applicant Hemant Jain (through videoconferencing).

Hearing has been conducted through videoconferencing.

This is first application for grant of interim bail u/s 439 Cr.P.C on behalf of accused Hemant Jain.

Arguments heard.

Ld. Counsel submits that this is an application for grant of interim bail on the ground of outbreak of Covid-19 in Rohini Jail and no other ground is pressed in the present application.


A High Powered Committee of Hon'ble High Court of Delhi is already seized of the issue pertaining to decongestion of prisons in Delhi in the wake of the outbreak of Covid-19 pandemic with the Director General (Prisons) as a member of the committee laying down guidelines and measures on different fronts for all stakeholders and several guidelines have been issued laying down criteria for grant of interim bail to undertrial prisoners under various categories from time to time.

The accused is in custody since 25.01.2019 in the present case FIR which pertains to commission of offence u/s 302 IPC and hence case of the accused-applicant does not fulfill the criteria laid down under any of

Neelesh Kumar

the several guidelines issued by the High Powered Committee of Hon'ble High court of Delhi from time to time in order to decongest the prisons in Delhi. The High Powered Committee is also seeking reports issuing directions for effective measures for prevention, treatment, screening, identification and treatment of prisoners and jail staff in respect of Rohini Jail along with other prisons in Delhi. No ground is made out to grant interim bail to accused Hemant Jain only on ^{the ground as} ~~behalf~~ of outbreak of Covid-19. **The present application for grant of interim bail of accused Hemant Jain in case FIR NO.34/19 is dismissed.**

Copy of order be forwarded via e-mail through Co-ordinator.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

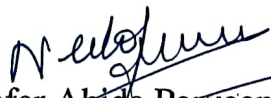
FIR No. 169/19
PS: Chandni mahal
State Vs. Adil Hussain.

30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused-applicant.

None appeared on behalf of the accused on 27.05.2020. On 11.05.2020, time was sought on behalf of the accused-applicant for filing of the orders in the previous bail applications of the accused-applicant. The requisite steps have not been taken. Be awaited. Put up at 2 p.m.



(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

At 2:15 p.m.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for the accused-applicant.

As there is no representation in the application despite pass over, **application is therefore dismissed in default.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 204/19
PS: Sadar Bazar
State Vs. Furqan

30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Akshay Sachdeva, Ld. Counsel for accused-applicant.


This is an application for grant of interim bail on behalf of accused-applicant Furqan in case FIR NO.204/19 on the ground of illness of father.

Ld. APP submits that accused has four brothers who are residing in the same ^{building} ~~family~~ on different floors.


Ld. Counsel submits that his father has severed ^{na} all relations with his other brothers and they have not been taking care of his father, who has been residing along with the family of the accused-applicant separately and that his mother is also in the advanced stage.

At this stage, Ld. Counsel submits that he is not pressing ^{upon} the present bail application and same may be dismissed as withdrawn.

In view of his submission, the present bail application for grant of interim bail of accused Furqan in case FIR No.204/19 is **dismissed as withdrawn.**


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
30.05.2020

The ground raised for grant of interim bail is illness of sister of the accused-applicant, who is a chronic patient of TB, the mother of the accused-applicant and the two brothers of the accused-applicant are there in the family to take care of the sister of the accused-applicant. Interim bail can be granted only under exceptional circumstances in cases of extreme exigencies where personal presence of the accused-applicant is indispensable. The other family members are capable enough to take care of the sister of the accused-applicant and the presence of the accused-applicant is not absolutely necessary. No ground is made out to grant interim bail to accused Chandan Singh. **The present bail application for grant of interim bail to accused Chandan Singh in case FIR NO.143/20 is dismissed.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

FIR No. 143/20
PS:Kotwali
State Vs. Chandan Singh

30.05.2020

Fresh bail application received. Be checked and registered.

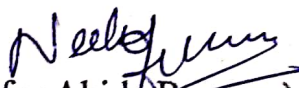
Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Ms.Karuna Sharma, Ld. Counsel for accused-applicant.

This is an application for grant of interim bail on behalf of the accused-applicant in case FIR No.143/20.

When it is put to the Ld. Counsel that interim bail is sought on what ground, Ld. Counsel submits that interim bail is sought on medical ground of illness of sister, who is a TB patient under treatment for the last over one year. Ld. Counsel further submits that the mother of the accused-applicant is a widow and is not capable of taking care of the sister of the accused-applicant and that besides the accused-applicant, the two other brothers of the accused-applicant are married and are living separately with their respective families in Delhi.

For orders, put up at 4 p.m.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

AT 4 p.m.

This is an application for grant of interim bail on behalf of accused Chandan Singh in case FIR No.143/2020.



FIR No. 17/18

PS:EOW

State Vs. Dinesh Kumar

30.05.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh.Maninder Jeet Singh, Ld. Counsel for accused-applicant.


Ld. Counsel for accused-applicant submits that this is an application for grant of bail and when it is put to the Ld. Counsel whether regular bail has been sought or interim bail, Ld. Counsel submits that he is confining himself to the grant of interim bail at this stage as it has been informed that chargesheet has now been filed in the present case. When it is put to the Ld.Counsel as to what is the ground raised for grant of interim bail, Ld. Counsel submits that the accused-applicant is the sole bread earner for the family consisting of his old aged parents, wife and minor child, who are living in a rented accommodation with no source of income at their end and are facing acute financial hardship due to the prevailing situation arising out of the Covid-19 pandemic.

Ld. APP submits that the accused-applicant has filed an application for regular bail and reply has been filed along the merits of the case of the prosecution on the grounds raised for grant of regular bail. That accused-applicant is involved in cheating upto the tune of Rs.10 crores out of which he has received Rs.3 crores and the ground raised today for grant of interim bail in respect of the family of the accused-applicant has not been verified as it is raised for the first time.



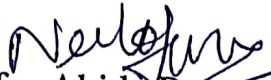
Ld. Counsel for accused-applicant submits that out of the two other accused, both of the accused-applicant have already been granted regular bail.

For orders, put up at 4 p.m.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020

At 4 p.m.

The relief is restricted in the course of arguments to the grant of interim bail and the sole ground raised is the financial hardship being faced by the family of the accused-applicant due to continued incarceration of the accused-applicant and particularly arising out of Covid-19 pandemic. Interim bail can be granted only under exceptional circumstances in cases of extreme exigencies where personal presence of the accused-applicant is indispensable. Financial hardship alone is no ground to grant interim bail. **The present bail application for grant of interim bail to accused Dinesh Kumar in case FIR NO.17/18 is dismissed.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
30.05.2020